

In the National Company Law Tribunal,
Bengaluru, Special Bench

C.P. (IB)/45(BEN)2021

Court No. 1

Item No. 2

IBC under Sec 7, IBC under Sec 7

In the matter of:

ASHISH RIJWANI

.....Petitioner

V/s

.....Respondent

MANTRI DEVELOPERS PRIVATE LIMITED

order delivered on ..20/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Honble Member(J)

Shri ASHUTOSH CHANDRA, Honble Member(T)

For Petitioner(s):

SHRI HARSHAVARDHAN B SHARMA

For Respondent(s):

SHRI JANARDHAN

Order

Heard Shri Harshavardhan B Sharma, Learned Counsel for the Petitioner and Shri Janaradhan Learned PCS for the Respondent through Video Conference. The Learned PCS for the R1 accepts notice, waives further notice. Post the case on 20.05.2021

Member(T)

Member(J)

Gy

Due to being engaged in preparation of pending disposal of/order reserved cases, this order sheet was not generated in CIS website and hence could not get it signed from the Hon'ble Members on time.

Recd by Gowdhan
Date: 20/05/21
Verified
Court Officer